

1	2	3	4
Lucknow	Lucknow Development Authority, UP Khadi	2	1
Delhi/ NCR	NDMC Public Charging station	-	20
TOTAL		209	132

Formula of creamy layer in PSUs

2435. SHRI RIPUN BORA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has received any representation alleging discrimination against OBC employees working in PSUs over calculation formula of creamy layer in the country;

(b) if so, the detail of complaints received so far therein;

(c) Government's policy and decision applied during the last three years to determine creamy layer formula therefor; and

(d) reason behind in not applying uniform formula in calculating PSU creamy layer row thereof?

THE MINISTER FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) to (c) Department of Public Enterprises (DPE) OM dated 25-10-2017 lays down the general principle for determination of 'creamy layer' criteria in Central Public Sector Enterprises (CPSEs). As per the said OM dated 25.10.2017 in respect of the CPSEs, the general principle is that all executive level posts *i.e.* Board and below board level executives are considered as creamy layer subject to the proviso that those executives whose annual income as per criterion given in Department of Personnel and Training (DoPT) OM dated 08-09-1993 is less than ₹ 8 lakhs (as amended *vide* DoPT OM dated 13-09-2017) will not fall under creamy layer criteria. However, it is for the concerned CPSE to issue the necessary order in accordance with the above mentioned principle for determination of creamy layer criteria in respect of posts in the CPSE. Prior to the OM dated 25.10.2017, the provisions laid down in the DOPT OM No. 36012/22/93-Estt (SCT) dated 8.9.1993 were applicable to CPSEs for determination of creamy layer criteria. Certain representations had been received on the issue of

determination of creamy layer criteria which *inter alia* include request for drawing of equivalence between Group A, B C & D level posts of Central Government with those of the CPSEs, clarification on the status of the non-executive in CPSEs, greater dissemination of information on the provisions of the DPE's OM, dated 25.10.2017 etc.

(d) The above mentioned DPE OM dated 25.10.2017 is uniformly applicable to all CPSEs.

FM/Commercial radio by linguistic minorities

2436. SHRI A.VIJAYAKUMAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has any proposal to give concession/ exemption to linguistic minorities for starting FM/Commercial radio in Metro Cities;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) and (b) There is no proposal under consideration of the Government to grant concession/exemption to linguistic minorities for starting FM/ commercial radio in Metro Cities.

(c) No such proposal has been received.

Increase in price of TV channels

2437. SHRI JOSE K. MANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether in the wake of TRAI ushering in a changed tariff regime making pricing of TV channels low and transparent, complaints have been pouring in, alleging that the rates have actually gone up with all round confusion on faulty implementation of the scheme;

(b) whether a Crisil rating agency report says that after the new order came into force on 1st February, 2019, bill amount of most cable TV and DTH subscribers has increased;

(c) whether the TRAI is floating a new consultation paper to find where the scheme went wrong and to rectify the shortcomings in the implementation; and